

IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Principal Sessions Judge, Dindigul.**

Monday, the 16th day of August 2021

**CrI.M.P. No.2534/2021
CNR No.TNDG01-003802-2021**

1. Naveenraja, 24/2021 S/o. Rajendran
2. Veslin Abisheik, 22/2021 S/o. Gnanamuthu
3. Evin, 21/2021 S/o. Savariyar
4. Sarathkumar, 22/2021 S/o. Ayyappan .. Petitioners/A1 to A4

/vs/

State through
Inspector of Police, Dindigul Town South PS. .. Respondent/Complainant
Cr. No.878/2021

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.P.Thiruvengadam, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed u/s. 439 Cr.P.C. petitioners/A1 to A4 pray to enlarge them on bail for the offences punishable U/S. 294(b), 307 IPC. in Cr. No.878/2021 of respondent police. The occurrence took place on 3.8.2021 and they were remanded on 5.8.2021.

The learned counsel for the petitioners/A1 to A4 stated that there is no nexus between the petitioners and the alleged occurrence, that there existed rental house dispute between the petitioners and the defacto complainant, that in order to take vengeance, this false complaint has been foisted with false allegations, that the FIR was registered after lapse of 2 days from the alleged occurrence, that the injured was discharged from the hospital, that the petitioners belong to respectable family, that they have no previous case, that the petitioners are ready to abide any condition imposed by this Hon'ble Court, that the petitioners have permanent abode, hence there is no chance for absconding, that the petitioners were remanded on 5.8.2021 and they are in custody for the past 11 days and prays for bail.

The learned Public Prosecutor for the State vehemently raised objection for bail stating that in continuation of dispute with regard to vacate the rental house, on 5.8.2021 at about 10.30 p.m., the accused quarrelled with the defacto complainant, abused him in filthy language with intent to cause death, they attacked him with aruval and caused injuries, hence the case.

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Online submission of either side heard. Records perused. The case was registered against the accused U/S. 294(b), 307 IPC. The learned counsel for the petitioners/A1 to A4 stated that the petitioners have not committed any offence, that the injured was discharged from the hospital, that they have no previous case, that they are in custody for the past 11 days and prays for bail. The learned Public Prosecutor conceded that the injured was discharged from the hospital, that no previous case is pending against the accused and the investigation is pending. Considering the facts that the injured has already been discharged from the hospital and no previous case is pending against the accused, and on considering the period of incarceration and on considering the facts and circumstances of the case, this Court inclines to allow the petition with condition. Bail is granted to the petitioners/A1 to A4 on strict compliance of the following conditions.

1. The petitioners/A1 to A4 are directed to pay a sum of **Rs.2,500/- each** (Rupees Two Thousand and Five Hundred **each**) as non-refundable amount, without prejudice of their rights, to the account of "Dean, Dindigul Medical College Head Quarters Hospital, Dindigul - 624 001 - **Account No.5616101004223 / IFSC Code No.CNRB0005616 (Canara Bank, Salai Road, Dindigul Branch) on or before 25.8.2021** for Corona Relief Activities. The Hospital Authorities are instructed to utilize the said amount to improve infrastructure facilities of the hospital.
2. The petitioners/A1 to A4 are ordered to be released on bail on production of acknowledgement for payment and on executing their own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Judicial Magistrate No.III, Dindigul.
3. The petitioners/A1 to A4 are directed to appear and sign before the respondent police station daily at 10.00 a.m. until further orders.
4. The petitioners/A1 to A4 shall make themselves available for interrogation by the police officer as and when required.
5. The petitioners/A1 to A4 shall not tamper with evidence or witness either during investigation or trial.
6. The petitioners/A1 to A4 shall not abscond either during investigation or trial.

Pronounced by me, this the 16th day of August 2021.

**Principal Sessions Judge,
Dindigul**

- Since this order is electronically generated, and issued with digital Signature.
- This order is available in E-Courts Official Web Site,
" <https://districts.ecourts.gov.in/case status/case number>"

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Copy to

The Judicial Magistrate No.III, Dindigul

The Public Prosecutor, Dindigul.

The Inspector of Police, Dindigul Town South
PS.,

Thiru.P.Thiruvengadam, Advocate
for the petitioners.

To ensure social distancing, they are requested to
download the order from the official web site link.